

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.**

ORIGINAL APPLICATION NO. 623 OF 2025

IN THE MATTER OF :-

NEWS ITEM TITLED "GOVT,S EFFORTS TO TAP KSPCB FUNDS SET TO HIT LEGAL HURDLE" APPEARING IN THE DECCAN HERALD DATED 23.11.2025.

NDOH: 23.02.2026

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THROUGH COUNSEL





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PLACE: NEW DELHI
DATE: 13.02.2026.

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**Original Application No. 623/2025**IN THE MATTER OF: -**

NEWS ITEM TITLED "GOVT, S EFFORTS TO TAP KSPCB FUNDS SET TO HIT LEGAL HURDLE" APPEARING IN THE DECCAN HERALD DATED 23.11.2025

SHORT AFFIDAVIT ON BEHALF OF RESPONDENT**NO.35/Puducherry Pollution Control Committee.**

I, **Dr. N Ramesh, S/o Natrajan, Member Secretary, Puducherry Pollution Control Committee, 3rd Floor, PHB Building, Anna Nagar, Puducherry,** being well conversant with the fact of the case in my official capacity and being competent to swear this affidavit on behalf of Respondent No. 35 do hereby solemnly affirm and state as under:-

1. That the present affidavit is being filed in compliance with the directions/order of this Hon'ble National Green Tribunal dated **03.02.2026** and to place on record the following **submissions**:



**Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY**

**DR. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY**

2. That the answering respondent humbly submits that the **Puducherry Pollution Control Committee (PPCC)** is a statutory regulatory autonomous body established in April 1992 under the provisions of the **Water (Prevention and Control of Pollution) Act, 1974** and the **Air (Prevention and Control of Pollution) Act, 1981**.
3. The answering respondent would also like to apprise this Hon'ble Court that the Puducherry Pollution Control Committee (PPCC) is primarily a **self-financed organization**, and its funds are generated through statutory fees and charges collected in the course of discharge of its regulatory functions.
4. The answering respondent would like to humbly submit that that the main sources of funds of the PPCC include **Consent Fees and Regulatory Charges** collected from industries and establishments under the **Water (Prevention and Control of Pollution) Act, 1974**, **Air (Prevention and Control of Pollution) Act, 1981** and various Waste Management Rules.
5. That the answering respondent humbly submits that the Primary sources of funds of Puducherry PCC are as

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- a) Consent to Establish;
 - b) Consent to Operate fees based on the investment and capacity of industries;
 - c) Authorisation fees for hazardous waste and biomedical waste management;
 - d) Monitoring and analysis charges levied for inspection and compliance verification.
6. That the answering respondent would like to humbly submit that the above revenues constitute the **primary and sole recurring income** of the PPCC and are utilized for regulatory and environmental protection functions, including inspections, laboratory analysis, purchase of chemicals, environmental monitoring and awareness programmes.
7. That the answering respondent humbly submits that all the financial administration, including accounting, audit and approvals, is carried out in accordance with the **General Financial Rules applicable to the Union Territory of Puducherry.**
8. That the answering respondent further submits that the administrative and establishment expenses are also met from the aforementioned funds, which include the following:

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- a) Staff salaries and establishment costs.
 - b) Office infrastructure, Rent charges, and routine operations of Continuous Ambient Air Quality Monitoring Stations.
 - c) Environmental awareness and training programmes.
9. That the answering respondent would like to humbly submit that the PPCC also receives **Central grants and project-based funds**, including:
- a) Pollution Abatement Funds from the Central Pollution Control Board (CPCB),
 - b) Financial support for national programmes such as the **National Ambient Air Quality Monitoring Programme (NAAQM)** and the **National Water Monitoring Programme (NWMP)**.
10. That the grants that are received, are subject to specific terms and conditions prescribed by the Ministry of Environment, Forest and Climate Change (MoEF & CC) and Central Pollution Control Board, and utilization certificates and compliance reports are duly submitted.
11. That, the answering respondents further submits that in limited cases, Puducherry Pollution control Committee (PPCC) may also receive funds from other sources

through:

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- a) Environmental compensation imposed for non-compliance.
- b) Forfeiture of bank guarantees.
12. That the answering respondent humbly submits that all the financial activities of the PPCC are carried out strictly in accordance with the **General Financial Rules of the Union Territory Puducherry**, subjected to the regular audit.
13. That the funds utilized by the answering respondent are operated by the **Finance Section of the PPCC**, based on the delegation of financial powers vested in the **Committee, Chairman and Member Secretary** of Puducherry Pollution Control Committee.
14. That the answering respondent respectfully submitted that, within the limits of the sanctioned budget and in accordance with the delegation of financial powers conferred upon it, the Puducherry Pollution Control Committee (PPCC), through its competent authorities, exercises operational control over the utilization of consent fee revenues, meeting routine operational and establishment expenses, and funding environmental monitoring as well as enforcement activities undertaken

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in discharge of its statutory functions.

15. That it is also further submitted that, such operational control is exercised subject to the applicable guidelines and approvals of the Finance Department of the Union Territory Government.
16. That, the answering respondent humbly submits that the funds of the Puducherry Pollution Control Committee (PPCC) have not been diverted for any other development activities outside the scope and mandate of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.
17. That, the funds of PPCC are strictly being utilized for Pollution Control activity and in certain cases Environmental compensation (EC) funds have been utilized for establishing Bio-CNG plants in municipalities for the treatment of biodegradable waste that reduce the air and water pollution caused by untreated solid waste which are in line with the Air and Water act Provisions.
18. That, the answering respondent respectfully submitted that the funds allocated to the Puducherry Pollution

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Control Committee are utilized for carrying out its statutory functions under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 in the following manner:

(a) The Primary portion of the funds are being utilized for the establishment and administrative expenses including salaries of technical and non-technical staff, office operations, utilities, maintenance of regional offices and other essential infrastructure. Without this core funding, the PCCs cannot perform their regulatory or enforcement roles.

(b) A substantial portion of the funds of Puducherry Pollution Control Committee is expended on the monitoring and surveillance activities, including operation and maintenance of ambient air quality monitoring stations, water quality monitoring networks, procurement and maintenance of sampling equipment, laboratory analysis of air, water and effluent samples, and hiring of vehicles for field inspections. These activities directly support compliance assessment under the Air and Water Acts.

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- (c) It is humbly submitted that funds are also being utilized for core regulatory functions such as processing applications for Consent to Establish (CTE) and Consent to Operate (CTO), conducting inspections of industrial units, preparation of inspection reports, issuance of directions and show-cause notices, and verification of compliance under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.
- (d) It is further submitted that expenditure is incurred towards infrastructure development and capacity building, including establishment and upgradation of laboratories, procurement of advanced monitoring instruments, development and maintenance of IT systems such as online consent management portals, and training of staff on evolving environmental standards, technologies and legal procedures.
- (e) Additionally, it is also further submitted that funds are expended for the environmental enforcement and legal actions, including prosecution expenses, expert consultations, courts and Hon'ble National Green Tribunal related documentation, and

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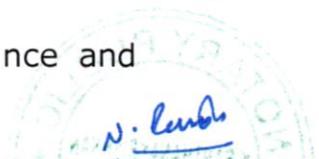
technical studies required to support regulatory decisions under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974. Funds of PPCC are also being utilized to carry out studies and the research project based on Hon'ble National Green Tribunal directions and Central Pollution Control Board's directions.

(f) It is also further submitted that the funds are also spent for creating public awareness, news advertisement, Beach cleaning activities, Green Mission, and stakeholder engagement, such as conducting workshops for industries, awareness campaigns on pollution control norms, and dissemination of guidelines issued by Central Pollution Control Board and MoEF & CC.

19. That the answering respondent respectfully submitted that, the funds allocated to the Puducherry Pollution Control Committee are strictly being utilized for the effective implementation of the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by supporting staffing, monitoring, regulatory enforcement, infrastructure development, legal compliance and

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capacity building, thereby enabling the Committee to prevent, control and abate pollution within its jurisdiction.

20. That it is humbly prayed that the present affidavit may kindly be taken on record in the interest of justice. The answering respondent humbly prays that they be allowed to reserve their right to file another detailed response if so required and directed.

21. That the contents of the foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

N. Ramesh

DEPONENT

VERIFICATION

I, **Dr. N Ramesh, S/o Natrajan, Member Secretary, Puducherry Pollution Control Committee, 3rd Floor, PHB Building, Anna Nagar, Puducherry,** the deponent above-named do hereby verify and declare that the facts stated in the above affidavit from para no. 1 to 15 are true to my knowledge and belief.

Verified at Puducherry on this 13th day of February 2026.



SIGNED BEFORE ME

K. Santhanakrishnan
K. SANTHANAKRISHNAN, B.A., LL.B., B.E.
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